1	2	3
13	Karnataka	17652
14	Kerala	34257
15	Madhya Pradesh	21736
16	Maharashtra	35672
17	Manipur	8421
18	Mizoram	70
19	Nagaland	859
20	Odisha	38971
21	Pondicherry	300
22	Punjab	784
23	Rajasthan	30108
24	Tamil Nadu	165857
25	Uttar Pradesh	26569
26	Uttarakhand	2928
27	West Bengal	45372
	TOTAL	719521

Implementation of "Track Child" project

447. SHRI AJAY SANCHETI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether there is a sharp increase in the number of missing children recently;

(b) if so, the details thereof;

(c) the reasons behind the missing children;

(d) whether the Government proposes to implement the 'track child' project all over the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) As per the information received from National Crime Records Bureau (NCRB), the number of children missing, traced and untraced in the country during last three years as reported by State Crime Records Bureau is as under:

Year	No. of missing children	No. of children traced	No. of children Untraced
2009	68,227	50,061	18,166
2010	77,133	53,897	23,236
2011	90,654	56,248	34,406

(c) There are various reasons responsible for these missing children which may include theft, trafficking, run away, kidnapping etc.

(d) and (e) The Government, in the Ministry of Women and Child Development, has commenced implementation of project namely TrackChild' in the country, which is aimed at maintaining real time data of all children availing rehabilitation services under the Integrated Child Protection Scheme (ICPS). The software also provides for setting up a National Portal containing details of missing children reported in Police Stations. The portal would facilitate matching of the children availing services under the Scheme with the reported missing children.

Separate budget for implementation of Domestic Violence Act

448. SHRI BALWINDER SINGH BHUNDER: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that Protection of Women against Domestic Violence Act is not being implemented properly in view of low budget allocation;

(b) if so, the details thereof and the reasons therefor;

(c) whether women organisations/activists have demanded Centrally sponsored scheme and separate budget for proper implementation of the Act; and

(d) if so, the response of Government thereto?